

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

27.

**C.P.(IB)/960(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

Central Bank of India

Vs

Rajesh M. Kapadia

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Henna Jain i/b Adv Raina Birla, Ld. Counsel for Financial Creditor present (VC). Mr. Ali abbas Delhiwala a/w Tripty M. Kapadia i/b Joy Legal, Ld. Counsel for Respondent/Personal Guarantor present (VC).
2. Counsel for the Financial Creditor is not ready. Final opportunity is given to the Financial Creditor for arguing the matter. Otherwise, matter will be decided on merits.
3. List this matter on **04.06.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)